

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 41

Dated Guwahati, the 29th July, 2016

The Gauhati High Court has been pleased to modify the Notification No. 51 dated 09.09.2015 and Notification No. 18 dated 30.03.2016 to the extent as follows:-

"The Principal Magistrate shall hold the sittings of Juvenile Justice Board and conduct the cases for 2 days in a week where the pendency of case is less than 50, for 3 days in a week where the pendency is between 50 to 100 and on all working days, where the pendency is more than 100."

By Order,

Sd/- B.K. Chetri,

REGISTRAR (JUDICIAL)

Memo No. HC. III-17/2016/ 1922-31 /G Dated: 29th July, 2016

Copy to:

1. The Registrar (Admn. / Vigilance / Estt.), Gauhati High Court, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl.
4. The District & Sessions Judge, _____, Assam with a request to circulate the Notification amongst the officers under the administrative control.
5. The Deputy Commissioner, Dima Hasao, Karbi Anglong District, Assam.
6. The Joint Registrar (_____), Gauhati High Court, Guwahati.
7. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
8. The System Analyst, Gauhati High Court, Guwahati. He is requested to upload this Notification in the website of Gauhati High Court.
9. The P.S. to Hon'ble Mr./Dr. (Mrs.) / Mrs. Justice _____ Gauhati High Court, Guwahati.
10. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR (JUDICIAL)

29/7/16